

URGENT
ASSEMBLY MATTER

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE COMMISSIONER OF EXCISE, ENT. AND LUXURY TAX
L & N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002

F.No.1/Ex/PQ/QUES/PS-LS/2018-19/ 370 - 71

Dated: 25/03/2025

To,

Deputy Secretary (Question Branch),
Delhi Vidhan Sabha Secretariat,
Govt. of NCT of Delhi, Old Secretariat,
Delhi-110054.

Sub: Reply of Un-Starred Question No. 123 for 26.03.2025, raised by Shri Sanjay Goyal, Hon'ble Member.

Sir,

Please find enclosed herewith reply of Un-Starred Question No. 123 duly approved by Hon'ble Minister for further necessary action at your end.

Encl. As above(100 copies).

Yours faithfully,



Assistant Commissioner (P.Q)

Copy to : Director,DIP,Old Sectt., Block -9, Delhi -110054(150 Copies).

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तारांकित प्रश्न संख्या : 123

दिनांक : 26/03/2025

प्रश्न कर्ता का नाम : श्री संजय गोयल

क्या मुख्य मंत्री यह बताने की कृपा करेंगे कि:-

क) शाहदरा विधानसभा क्षेत्र में खुली शराब की दुकानों का विवरण दें:	6-L.खुदरा शराब की दुकानों से संबंधित रिकॉर्ड निर्वाचन क्षेत्र के बजाय लाइसेंस के अनुसार अनुक्रमित है। वर्तमान में शाहदरा विधानसभा क्षेत्र में विभाग द्वारा दिए गए L-6 लाइसेंस द्वारा लगभग 26 खुदरा शराब की दुकानें चल रही हैं। सूची संलग्न है।
ख) पूजा स्थलों, स्कूलों तथा रिहायशी क्षेत्र (शाहदरा विधानसभा) के अंतर्गत खुली शराब की दुकानों का पूर्ण विवरण दें; और	आबकारी विभाग 04 निगमों (DCCWS, DSCSC, DTTDC, DSIIDC) से शराब की खुदरा दूकान खोलने हेतु प्राप्त आवेदनों को letter no. L-/Ex/IMFL/2022-23/ Vol-II/1997-2000 dt. 03.08.2022 (प्रतिलिपि संलग्न) और Delhi Excise Act, 2009 और Delhi Excise Rules, 2010 के अनुसार परीक्षण कर के शराब की खुदरा बिक्री का लाइसेंस जारी करता है। इस परीक्षण में शराब की खुदरा बिक्री की दूकान एक अहम नियम Rule 51 (1) of Delhi Excise Rules, 2010 के अनुरूप ही दी जाती है जिसकी प्रति संलग्न है।
ग) नियमों की अवहेलना के कारण शराब की दुकान को बंद करने की क्या प्रक्रिया है, विवरण दें?	नियमों की अवहेलना करने पर Delhi Excise Act, 2009 और Delhi Excise Rules, 2010 में दिए गए प्रावधानों के तहत उप आयुक्त, आबकारी विभाग खुदरा दूकान का लाइसेंस रद्द कर सकता है।


Assistant Commissioner (Excise)

Shahdara Assembly Constituency Liquor vend shops

Sr No.	Corp Name	Vend ID	Name	Vend Address
1	DSCSC	6NJR	BIHARI COLONY	Z-1,MAIN ROAD,KHASRA NO 636/412,BIHARI COLONY SHAHADRA 110032 MAIN NAJAFGARH ROAD, NEW DELHI, DELHI
2	DCCWS	7DGD	DILSHAD GARDEN	SHOP NO.43, BLOCK- B, GROUND FLOOR, LSC, DILSHAD GARDEN, DELHI , NEW DELHI, DELHI
3	DSCSC	5CDG	DILSHAD GARDEN C-BLOCK	SHOP NO. 10, BLOCK-C CSC, DILSHAD GARDEN , DELHI 95 , NEW DELHI, DELHI
4	DSCSC	5DGD	DILSHAD GARDEN B-BLK	SHOP NO. 29, BLOCK-B CSC, DILSHAD GARDEN , DELHI 5 , NEW DELHI, DELHI
5	DSI IDC	CV778	DILSHAD GARDEN	SHOP NO B-2A, DILSHAD GARDEN INDUSTRIAL AREA OBEROI COMPOUND, G.T. ROAD, DELHI, DELHI
6	DSI IDC	CV851	SHAHDARA G T ROAD	SHOP NO. 1 MAIN GT ROAD APSARA BORDER NEAR SHYAM PRAKASH PETROL PUMP DILSHAD GARDEN EXTN DELHI, DELHI, DELHI
7	DTTDC	4DLG	DILSHAD GARDEN, DAMODOR PARK	482/12, DAMODRA PARKDILSHAD GARDEN , NEW DELHI, DELHI
8	DTTDC	CV902	DILSHAD GARDEN 2	SHOP NO 3 & 4 DDA MARKET CSC DILSHAD GARDEN DELHI, DELHI, DELHI
9	DSCSC	6VRN	SEEMA PURI	SHOP NO.111-12, 97-98 DDA MKT., OLD SEEMAPURI, DELHI , NEW DELHI, DELHI
10	DSI IDC	1OSP	OLD SEEMA PURI	SHOP NOS. 183, 184, 185, 186, (ONE UNIT) DDA INDRA MARKET, NEAR BUS STAND, OLD SEEMA PURI DELHI-110095, NEW DELHI, DELHI
11	DSI IDC	CV884	OLD SEEMA PURI (NEW)	SHOP NO. 203 TO 210 GROUND FLOOR & BASEMENT MAIN ARADHAK ROAD OLD SEEMA PURI, DELHI, DELHI
12	DCCWS	CV1023	SHAHDARA, L-6 (DCCWS)	SHOP NO. 1/864, KHASRA NO. 1115/991/450, VILLAGE CHANDRAWALI, G.T.ROAD, SHAHDARA, , DELHI, DELHI
13	DCCWS	CV681	SHAHDARA L-6	SHOP NO. SG-38, ADITYA MAGA MALL, PLOT NO.-9D,CBD, SHAHDARA , DELHI, DELHI
14	DCCWS	CV881	MAIN BABARPUR ROAD, L-6 (DCCWS)	SHOP NO. 1/6710, MAIN BABARPUR ROAD,EAST ROHTASH NAGAR, SHAHDARA, , DELHI, DELHI
15	DSCSC	5KYP	ADITYA MEGA MALL, CBD	SHOP NO.SG-36 & 54, ADITYA MEGA MALL, PLOT NO.9D CBD, SHAHDARA, DELHI, DELHI
16	DSCSC	5SNM	VISHWAS NAGAR	SHOP NO. 28/1GROUND FLOOR, SIXTY FIT ROAD, VISWAS NAGAR, SHAHDARA , DELHI, DELHI
17	DSCSC	6SAB	LONI ROAD, SHAHDARA	1/641, LONI ROAD, SHAHDARA , NEW DELHI, DELHI
18	DSCSC	CV953	KANTI NAGAR EXTN.	B-8/8, MAIN ROAD, KANTI NAGAR EXTN., SHAHDARA, ROAD NO.57, DELHI-110051 , DELHI, DELHI
19	DSCSC	CV997	MANDOLI, SHAHDARA	KHASRA NO.11 & 11/1, VILLAGE MANDOLI, SHAHDARA , DELHI, DELHI
20	DSI IDC	CV690	SHAHDARA CHOOTA BAZAR	8/508 & 509 MAIN CIRCULAR ROAD CHOOTA BAZAR SHAHDARA, DELHI, DELHI



21	DSIIDC	CV714	SHAHDARA BALBIR NAGAR	SHOP NO 1439-H/101-A OLD NO 499 GALI NO 2 BALBIR NAGAR EXTN SHAHDARA, DELHI, DELHI
22	DSIIDC	CV715	SHAHDARA LONI ROAD	SHOP NO 1/5003-B MAIN LONI ROAD BALBIR NAGAR EXTN SHAHDARA, DELHI, DELHI
23	DSIIDC	CV731	YAMUNA VIHAR(GHONDA)	PROPERTY NO. A-189, MAIN YAMUNA VIHAR ROAD, NEAR GHONDA CHOWK, SHAHDARA, DELHI, DELHI
24	DSIIDC	CV879	BHAJANPURA	SHOP NO. 670, BHAJANPURA MAIN WAZIRABAD ROAD SHAHDARA, DELHI, DELHI
25	DTTDC	3VGS	MAYUR VIHAR	KHASRA NO.272VILLAGE GHAROLI, SHAHDARA , NEW DELHI, DELHI
26	DTTDC	4JWR	JAGATPURI, 100FT WIDE ROAD	C-105, JAGATPURI, 100FT. WIDE ROAD, SHAHDARA , NEW DELHI, DELHI



connection with resale, the deficiency shall be recovered from the original licensee. If these amounts together are more than the amount previously tendered, no refund shall be made to the original licensee.

49. **Refund of licence fee when delay is not attributable to licensee.** - (1) If the licence fee for any licence is of an annual character and the licence is granted after the commencement of the financial year, the Government may, if it is satisfied that the delay was not attributable to the licensee, remit the fee payable by a sum not exceeding the proportional amount for the quarter before the licence was granted.
- (2) When a licence is cancelled for a cause other than a breach of conditions of licence, the licensee may be excused payment of the fee due to remainder of the term of the licence and if the fee has been paid in advance, proportionate fee for the un-expired period of licence shall be refunded.

50. **General Conditions applicable to all licences.** - Every licence under these rules shall be granted subject to the condition that the licensee shall comply with the provisions of the Act, the rules framed thereunder, terms and conditions of his licence and the orders issued by the Excise Commissioner from time to time and for such observance give security in such form, manner and amount as may be specified. In addition, if the authority granting the licence so requires, shall give a personal bond with or without surety in such amount as may be required to the satisfaction of such authority.

51. **Conditions dealing with licensed premises.**- (1) No retail vend of Indian Liquor, Foreign Liquor or Country Liquor shall be located within one hundred meters from the following, namely.-

- (a) major educational institutions;
- (b) religious places.;
- (c) hospitals with fifty beds and above:

Provided that the condition mentioned in clause (c) above shall not apply for retail vend of liquor for consumption "on" the premises:

Provided further that the condition of hundred meters shall apply for the licences granted after the commencement of these rules.

Provided also that if any major educational institution, religious place or hospital with fifty beds or above comes in to existence subsequent to the establishment of the retail vend of Indian Liquor, Foreign Liquor or Country Liquor, the aforesaid distance restrictions shall not apply.

Explanation I- For the purpose of clause (a) above major educational institutions would mean middle and higher secondary schools, colleges and other institutions of higher learning recognized by the Government.

Explanation II – For the purpose of clause (b) above, a religious place would imply a religious place having a pucca structure with a covered area of more than 400 square feet.

Explanation III – The measurement of distance shall be the shortest traversable distance, from the mid point of the actual main entrance/door of the premises proposed for licence to mid point of the actual main door/entrance of the building of the places mentioned in clauses (a) (b) and (c) above.

(2) The licensee shall not carry on any business connected with his licence, or store any liquor to be sold or otherwise deal with under his licence, except in the premises specified in his licence, hereinafter called the 'licensed premises'. The Excise Commissioner, may however, grant in an exceptional case, permission to store liquor at a place other than the licensed premises. This permission shall be granted on payment of an extra fee as prescribed and only in cases where it is impracticable to store the required stock in the licensed premises. Before the grant of permission, the Excise Commissioner shall satisfy himself that the proposed place is adequately guarded and that there is no means of access to it by the public.

(3) The licensed premises shall be established and maintained by the licensee at his own cost.

(4) No licensed premises for sale and storage of liquor shall be used for any other business, except with the permission of the Excise Commissioner. Persons or institutions holding more than one licence must have separate premises for their business. Separate accounts shall be maintained for sale conducted under such licences:

Provided that this sub-rule, except the provision relating to maintenance of separate accounts for sale conducted under the liquor licence, shall not apply to departmental store holding licence in form L-12.

(5) If a licensee holds a licence in form L-16, L-16F in conjunction with a licence in form L-15, L-15F, he shall not, in pursuance of the licence in form L-15, L-15F, sell any liquor after the hours fixed as the closing hours for the licence in form L-16, L-16F in any part of the licensed premises to which persons not residents in

the hotel are admitted or in any room or bar adjoining or opening into any room to which persons not residents in the hotel are admitted.

(6) Licensed premises shall be the premises owned or leased by the licensee, provided that where local conditions render it necessary, sites for liquor shops may be leased or bought for Government under the special orders of the Government in each case.

(7) Where the premises have been specially provided by the Government for any shop, the licensee shall be bound to carry on his business in those premises, and to pay to the Government, in addition to his licence fee, such rent for the premises as may be fixed by the Excise Commissioner.

(8) In the case of dining car licence in the form of L-20 and L-20F the licensed premises are every dining car authorised by the railway administration and any other premises licensed shall be for the purpose of storage only.

(9) Retail licences for consumption "off" the premises shall be permitted at sites or premises, located in a pucca building, the land use of which is commercial approved and shall conform to the orders and instructions issued by the Excise Commissioner from time to time.

(10) Retail licences for consumption "on" the premises, shall be granted at a site, duly approved by the local authority concerned, provided that the following documents have been furnished, issued by the agencies concerned:-

(a) Eating House Licence;

(b) Lodging House Licence in the case of L-15 only;

(c) Health and Trade Licence;

(d) Certificate by the Tourism Department, Government of Delhi, in the case of licences in form L-17, L-28 and L-29; or the one which fulfils the following conditions-

(i) that the building should be well constructed and the approach should be suitable for restaurant;

(ii) that there should be adequate arrangements for service to the customers;

(iii) that the restaurant should, at all times adhere to good maintenance and service. The rates should be fixed in accordance with the rules, if any, prescribed by the local authorities and submitted to the Excise Department for concurrence. The rates

should be prominently displayed on the menu cards. These should also include VAT, service charges etc;

- (e) certificate from the Tourism Department, Government of India in the case of licences in form L-15 and L-16;
- (f) registration certificate under the Delhi Value Added Tax Act, 2004;
- (g) site plan including the store room, area for the bar and the area for the service of liquor, prepared by registered architect;
- (h) No objection Certificate from the Fire Department.

(11) The licensed premises of all kinds of licences shall have adequate storage facility, proper electrical fittings and shall be duly insured against fire and other natural hazards. The licensee shall keep the premises thoroughly clean and dry and shall comply with the orders issued by the Deputy Commissioner for the removal of defects in the building.

(12). In case of Indian Liquor and Country Liquor vends, the licensed premises shall be used for the storage and sale of liquor as licensed and no other business shall be transacted from such premises, except with the approval of the Excise Commissioner.

(13). The licensee shall maintain conspicuously, above the main outer door of the licensed premises, a signboard exhibiting in conspicuous painted letters, his name, address and the class of licence held by him. The information shall be in Hindi, Urdu and Gurumukhi for country liquor and in Hindi, Urdu, Gurumukhi and English for Indian Liquor and Foreign Liquor Licence.

(14). The retail licensee for sale of liquor for consumption "off" the premises shall display at a conspicuous place in the licensed premises a list showing the retail price inclusive of VAT of each size of bottle of each brand of liquor on sale and the retail price, if any, fixed by the Excise Commissioner.

(15) Except during the licensed hours, the licensee shall permit no person except employees or members of his family to enter or remain on the licensed premises:

Provided that this clause shall not apply to departmental stores holding licences in form L-12.

52. **Declaration of dry days and conditions applicable thereto.**- (1) No licensee shall sell liquor on the days, which are notified as dry days by the Excise Commissioner, with the previous approval of the Government from time to time: